

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.385/07

Wednesday this the 23 rd day of April, 2008.

CORAM:

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

A.M.Fathima Manikka,
Junior Engineer,
Lakshadweep Public Works Department
Division Office, Kochi-3 Applicant

(By Advocate Shri M.V.Thampan)

Vs.

1. Union Territory of Lakshadweep,
represented by the Administrator, Kavaratti.
2. The Superintending Engineer,
Lakshadweep PWD,
Union Territory of Lakshadweep, Kavaratti.
3. The Executive Engineer,
PWD Division Office, Willington Office,
Willington Island, Kochi. Respondents

(By Advocate Shri S.Radhakrishnan)

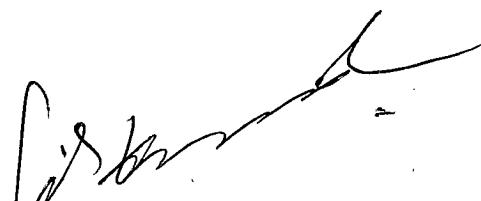
The application having been heard on 23.4.2008
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

It has been stated by the counsel for the applicant that certain developments have ~~been~~ taken place in this case and the respondents have passed some orders by which a part of the grievance already gets redressed. He seeks some time to amend the O.A. on receipt of the said order. However, it is felt that it will be appropriate and also ^{meet for a} ~~needs~~ ends of justice, if this O.A. is closed with liberty to the applicant to file a fresh O.A. in respect of the grievance if any remaining, before which he may also make a representation to the respondents. In the event of such representation being filed, the same be disposed of within one month. O.A. is closed.

Dated the 23 rd April, 2008.



Dr. K.B.S.RAJAN
JUDICIAL MEMBER